

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF CNS FASHION RETAIL PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	CNS FASHION RETAIL PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	9 th December , 2016
3.	Authority under which corporate debtor is incorporated / registered	RoC-Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U18104DL2016PTC309024
5.	Address of the registered office and principal office (if any) of corporate debtor	JA 0911 PLOT NO 10 DDA DISTRICT CENTRE JASOLA NEW DELHI-110020
6.	Insolvency commencement date in respect of corporate debtor	20 th January , 2023(order copy received on 3 rd February , 2023)
7.	Estimated date of closure of insolvency resolution process	19 TH July, 2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	PRABHJIT SINGH SONI Registration Number: IBBI/IPA-003/IP-N00377-C01/2017-2018/10143
9.	Address and e-mail of the interim resolution professional, as registered with the Board	GG-1 / 144C , Near PVR Cinema Vikas Puri New Delhi 110018 Email Id: psgurleensoni@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	GG-1 / 144C , Near PVR Cinema Vikas Puri New Delhi 110018 Email Id: cirpcns@gmail.com
11.	Last date for submission of claims	17th February , 2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads N.A.



Notice is hereby given that the National Company Law Tribunal , New Delhi , Bench II has ordered the commencement of a corporate insolvency resolution process of the **CNS Fashion Retail** Private Limited on 20th January , 2023.(Copy of order received on 3rd February , 2023) .

The creditors of CNS Fashions Retail Private Limited, are hereby called upon to submit their claims with proof on or **before 17th February , 2023** to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.


PRABHJIT SINGH SONI
IBBI/IPA-003/IP-N00377-C01/2017-2018/10143
Dated 3rd February , 2023



